IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE FIRST DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 28700 OF 2026

Between:

Rangam Rashmitha,, D/o. Rangam Narasimha, Aged about 17 years, Occ-Student, R/o. H.No.47-51, Mettupally, Wanaparthy, Wanaparthy District, Telangana - 509103. (Being a minor represented by her father and natural guardian, Rangam Narasimha, S/o. Rangam Hanumanna, Aged about 46 years, Occ-Agriculture, R/o. H.No.47-51, Mettupally, Wanaparthy, Wanaparthy District, Telangana - 509103.)

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, represented by its Registrar, Warangal, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, declaring the action and inaction of the respondents, more particularly the 2nd respondent, in not considering the petitioner's representation dated 26.08.2026 and in not permitting the petitioner to submit her online application and participate in the counselling for admission into MBBS/BDS Courses under Competent Authority Quota for the Academic Year 2026-27, despite her fulfilling the prescribed eligibility criteria, as arbitrary, illegal, unjust and unconstitutional, and consequently direct the 2nd respondent to consider the petitioner's representation dated 26.08.2026 and permit the petitioner to register, upload her certificates and participate in the counselling for admission into MBBS/BDS Courses under

Competent Authority Quota for the Academic Year 2026-27, subject to her eligibility, merit and availability of seats and without disturbing admissions, if any, already completed.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to provisionally receive and process the petitioner's application, Registration and Processing Fee and mandatory certificates and permit her to participate in the counselling for MBBS/BDS Courses under Competent Authority Quota for the Academic Year 2026-27, subject to further orders in the above Writ Petition, pending disposal of the same.

Counsel for the Petitioner: SRI D. S. KISHEN

Counsel for the Respondent No.1: MR. R. NAGARJUNA REDDY, AGP FOR MEDICAL HEALTH AND FW

Counsel for the Respondent No.2: MR. T. SHARATH, S.C. FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.28700 of 2026
(CNR No.HBHC010594442026)

DATED: 01.09.2026

Between:

Rangam Rashmitha

...Petitioner

and

The State of Telangana,
Represented by the Principal Secretary,
Health, Medical and Family Welfare Department,
Secretariat Buildings, Hyderabad and another.

...Respondents

ORDER:

Mr. D.S.Kishen, learned counsel appears for the petitioner.

Mr. R.Nagarjuna Reddy, learned Assistant Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University'), appears for respondent No.2.

2. With the consent of the parties, the writ petition is heard finally.

3. The petitioner in this writ petition has prayed for the following relief:

> "For the reasons stated in the accompanying affidavit, it is prayed that this Hon'ble Court may be pleased to issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, declaring the action and inaction of the respondents, more particularly the 2nd respondent, in not considering the petitioner's representation dated 26.08.2026 and in not permitting the petitioner to submit her online application and participate in the counselling for admission into MBBS/BDS Courses under Competent Authority Quota for the Academic Year 2026-27, despite her fulfilling the prescribed eligibility criteria, as arbitrary, illegal, unjust and unconstitutional, and consequently direct the 2nd respondent to consider the petitioner's representation dated 26.08.2026 and permit the petitioner to register, upload her certificates and participate in the counselling for admission into MBBS/BDS Courses under Competent Authority Quota for the Academic Year 2026-27, subject to her eligibility, merit and availability of seats and without disturbing admissions, if any, already completed, and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioner submitted that petitioner appeared for NEET UG-2026 and she secured 410 marks out of 720 in NEET UG-2026 and obtained All India Rank No.249081. Petitioner belongs to BC-D (Mudiroj) community and possesses a Community Certificate dated 04.08.2026 issued by the Tahsildar, Wanaparthy. Under the Notification dated 04.08.2026, candidates were required to register online and upload scanned original certificates from 06.00 am on 05.08.2026 up to 06.00 pm on 12.08.2026. The online registration process was thereafter reopened by respondent No.2 through notification dated 18.08.2026 from 02.00 pm on 18.08.2026 up to 06.00 pm on 20.08.2026. The petitioner, who is a minor, could not submit the online application during the original registration period or the reopened period due to lack of awareness regarding the online application process and the important dates. He further submitted that the petitioner be granted liberty to submit a representation to the

University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 20.08.2026 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web option. However, it is fairly submitted by him that, in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of two (02) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter. There shall be no order as to costs.

Miscellaneous petitions, pending if any, stand closed.

SD/- C.DEEPIKA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Health, Medical and Family Welfare Department, Secretariat Buildings, State of Telangana, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana.

3. One CC to SRI D. S. KISHEN Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH AND FW, High Court for the State of Telangana, at Hyderabad [OUT]
5. One CC to MR. T. SHARATH, S.C. FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES [OPUC]
6. Two CD Copies

AGK

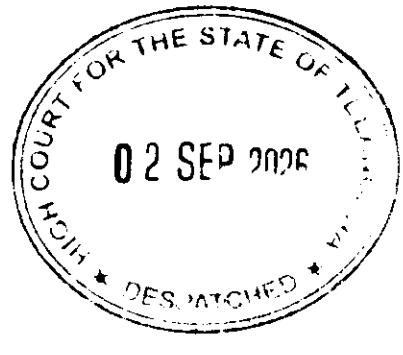
BSR

HIGH COURT

DATED: 01/09/2026

ORDER

WP.No.28700 of 2026



DISPOSING OF THE WRIT PETITION WITHOUT COSTS

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by
2/9/26